

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1350/(MAH)/2017

CORAM:

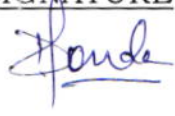
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Burger King India Pvt. Ltd
V/s.
Express Way Truck Terminus Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
26.	Adv Disha Pouda a/w Nishitha Nambias i/b India Law	Adv for operational creditor	

Adv. Manish K. Vig
advocate here

ORDER

CP 1350/I&BC/NCLT/MB/MAH/2017

1. Demand Drafts for Rs.15 lakhs bearing No.683738 and Rs.83,836/- bearing No.683739, both dated 02-11-2017 (photo copy on record), handed over in the Court to the Learned Counsel of the Petitioner Creditor, out of the outstanding Debt of Rs.15,83,386/-.
2. In a situation when the major portion of the outstanding Debt is settled by payment of Demand Draft, and duly confirmed by the Parties, therefore, under the circumstances, the Petition under consideration stood settled.
3. Disposed of accordingly. Consigned to Records.

Sd/-

BHASKARAPANTULA MOHAN

Member(Judicial)

Date : 19.12.2017

ug

Sd/-

M.K. SHRAWAT

Member (Judicial)